

viz. Assam, Chandigarh, Chhattisgarh, Gujarat, Haryana, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh and West Bengal and Union Territories have reported constitution of State level Monitoring Committee under Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013.

All the States and Union Territories have been requested to submit a monthly progress report regarding implementation of various provisions of the MS Act, 2013 including constitution of Vigilance Committees in Districts and Sub Division and State Level Monitoring Committee as prescribed in the Act.

Affordable old age homes

468. DR. PRABHAKAR KORE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that there is serious demand for paid old age homes in the country;

(b) whether Government has made any comprehensive study to assess the real demand for paid old age homes and framed guidelines for running paid old age homes; and

(c) if so, details of the study and steps taken by Government to meet the demand for affordable paid old age homes?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): (a) to (c) This Ministry does not support any paid old age home and therefore no such data is maintained in the Ministry. However, this Ministry is implementing a Central sector Scheme of Integrated Programme for Senior Citizens (IPSrC), under which grant-in-aid is given to Implementing Agencies for running and maintenance of, *inter alia*, Senior Citizen Homes (Old Age Homes) for indigent senior citizens.

Further, the Department has recently launched National Action Plan for the welfare of Senior Citizens (NAPSrC) to enable them to lead a life of dignity. It includes programmes, *inter-alia*, for maintenance of Old Age Homes/Senior Citizens Homes/Multi-Service Day Care Centre setc. for senior citizens through the State Governments/Implementing Agencies.